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CENTRAL ADMINISTRATIVE TRIBUNAL  
LUCKNOW BENCH, LUCKNOW

.....

Civil Contempt Application No. 36 of 1992

IN

Original Application No. 83 of 1988

Ashfaq Ali ..... Applicant

Versus

S.Pt. Kaushal  
& others ..... Respondents

Hon'ble Mr. Justice U.C. Srivastava, V.C.  
Hon'ble Mr. K. Obayya, A.M.

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( By Hon. Mr. Justice U.C. Srivastava, V.C.)

1. The respondents did not show-cause to notice earlier, that is why yet another opportunity was given. Even then the cause was not shown on 17.11.1992 and it was directed to them to appear personally. From the Counter affidavit, it appears, that the applicant has now been taken back on duty and the copy of the order dated 24.9.1992 has also been placed on record, it has been stated <sup>that</sup> the applicant ~~as~~ has joined the duty.

2. Now, the grievance of the applicant is that he joined the duty. ~~as~~ yet ~~consequential~~ benefits including Monetary benefit and the arrears have not been paid. Learned counsel for the respondents states that same is being worked out and all the payment would be made to which he is entitled to in pursuance of the order passed by the Tribunal, which has quashed the termination order and directed the respondents to allow <sup>him</sup> to join the duty, compliance with of the same is being made.

3. Accordingly the respondents are directed to pay, all consequential benefits including arrears if any, to him within a period of 2 months. With these observations contempt application is consigned and notices are discharged.

*A.M.*

*V.C.*

Lucknow

Dated : 25th Feb. 93

(a.s.)